

April, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.

(c) G.S.R. 234(E) published in Gazette of India dated the 11th May, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.

[Placed in Library. See No. LT-201/77].

(viii) A copy each of the following Notification (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Eighth Amendment) Rules, 1977 published in Notification No. G.S.R. 175(E) in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(b) The Central Excise (Twelfth Amendment) Rules, 1977 published in Notification No. G.S.R. 659 in Gazette of India dated the 21st May, 1977. [Placed in Library. See No. LT-262/77].

(ix) A copy of Notification No. G.S.R. 899(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1976 containing the Agreement between the Government of India and the Government of the United States of America for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 [Placed in Library. See No. LT-263/77].

(x) A copy of Notification No. G.S.R. 167(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1977 containing the Agreement between the Government of India and the Government of Malaysia for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-264/77].

(xi) A copy of Notification No. G.S.R. 170(E) published in Gazette of India dated the 7th April, 1977 containing Corrigendum to Notification No. G.S.R. 899(E) dated the 26th November, 1976. [Placed in Library. See No. LT-265/77].

ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT ANNUAL ORDINANCE, 1977 AND YOGA UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VERMA):

I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

(1) The Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1977 (No. 7 of 1977) promulgated by the Vice-President acting as President on the 9th May, 1977.

(2) The Yoga Undertakings (Taking Over of Management) Ordinance, 1977 (No. 8 of 1977) promulgated by the Vice-President acting as President on the 24th May, 1977. [Placed in Library. See No. LT-266/77].